

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.207
CP 176 of 2017

Proceedings under Section 241-242 of Co. Act, 2013

IN THE MATTER OF:

Hitesh Bhikubhai Patel
V/s
Hetsari Dairy Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 18/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Pinal Shukla, Adv. (Proxy)
For the Respondent : Ms. Bina Sudhir Joshi, Adv.Mr. Kirtan Mistry, Adv.R-5

ORDER

Learned proxy counsel Mr. Pinal Shukla appears and seeks adjournment in the matter on the ground that the main counsel is in personal difficulty.

Re-list for further consideration 29.08.2024

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)